

ITEM NO.25 Court 3 (Video Conferencing) SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No. 7930/2021

(Arising out of impugned final judgment and order dated 09-09-2021 in IA No. 13079/2021 passed by the High Court Of M.P. Principal Seat At Jabalpur)

ALIBABA CLOUD (INDIA) LLP

Petitioner

VERSUS

THE STATE OF MADHYA PRADESH

Respondent

(FOR ADMISSION and I.R. and IA No.133496/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.133499/2021-EXEMPTION FROM FILING O.T.

IA No. 133496/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 133499/2021 - EXEMPTION FROM FILING O.T.

IA No. 134183/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 2609/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Siddharth Aggarwal, Sr. Adv.
 Ms. Tine Abraham, Adv.
 Mr. Syed Jafar Alam, AOR
 Ms. Shivani Rawat, Adv.
 Mr. Abhinav Sekhri, Adv.
 Mr. Aayush Marwah, Adv.
 Ms. Arshiya Ghose, Adv.

For Respondent(s) Mr. Saurabh Mishra, AAG
 Mr. Sunny Choudhary, AOR

 Mr. V. Balachandran, Adv.
 Mr. Siddharth Naidu, Adv.
 M/s KSN & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submits that the petitioner has extended full cooperation during investigation of the case. On the other hand, learned counsel for the respondent-State submits that certain information elicited in respect of domain name is not forthcoming from the petitioner.

We need not dwell upon this matter in the present proceedings. However, we are inclined to dispose of this petition by continuing the interim relief granted on 22.11.2021 until the disposal of the main proceedings pending in the High Court or until the High Court deems it necessary to alter the same. That, however, will be on condition that the petitioner shall deposit a sum of Rs.1,00,00,000/- (Rupees one crore only), as assured to the Court and recorded in order dated 22.10.2021, within two weeks from today before the High Court in the concerned proceedings. That will remain invested till further orders to be passed by the High Court at the time of disposal of the main proceedings.

The aforesaid arrangement to continue until

the disposal of the main proceedings pending before the High Court.

It will be open to both sides to move the High Court for urgent orders/modification of conditions, if and when required.

The special leave petition and pending applications are disposed of accordingly.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER